food inspector for every 25,000 population. The work in the rural areas may be assigned to the Health Inspectors.

- (vi) The delays occurring in the launching of prosecutions should be avoided and the judiciary should be requested to expedite the cases on priority basis. Legal assistance should be given to the Health Departments in launching prosecutions.
- (vii) The authorities empowered to sanction prosecutions under Section 20 of the Prevention of Food Adulterations Act, should accord the sanction at the earliest.
- (viii) Due publicity be given to the evils of adulteration by holding seminars, discussions, conferences or with the use of mass media measures.
- (ix) Training courses should also be provided tor analysts.
- (x) Legal assistance should be provided to the prosecuting agencies.

All the State/Union Territories are implementing the suggestions to the extent possible within the limitation of financial resources.

Running of the Super Bazars

84. SHRI K. P. SINGH DEO : SHRI LOKANATH MISRA :

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that most of the super bazars run by the Central Government have been suffering losses year after year;
- (b) if so, what are the reasons for Ictses: and
- (c) the names of the super bazars which are running at a profit?

TOE MINISTER OF STATE IN THE MINISTRY .OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

- (a) The Central Government do not run any super bazar or department store. The super bazars or department stores are organised and run by consumer cooperative institutions with financial assistance from the State/Central Government. The Cooperative Store Ltd. (Super Bazar), New Delhi, which has been assisted under a Central Sector Scheme had sustained losses in the past.
- (b) The losses are generally due to high overhead expenditure, inadequate sales turnover, lack of proper inventory and purchase policies, high rent of buildings in some cases and heavy promotional expenditure in the initial years.
- (c) According to the provisional accounts in respect of Super Bazar, New Delhi, for the cooperative year ended on 30th June, 1973, the Super Bazar, expects to break-even, with a marginal profit.
- 85. [Transferred to the 30f/i April, '1974.]

Prices of Coarse Grains

- 86. SHRT JAGJIT SINGH: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that the prices of coarse grains have gone up recently:
 - (b) if so, the reasons therefor'.'

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b) After the removal of restrictions on the movement of coarse grains, the prices have shown a fall in many of the deficit States and generally a rise in the surplus areas on account of outflow from the surplus to deficit areas. The rise in prices is also partly seasonal in character.